- (e) whether Government has held consultations with State Governments in this regard;
 - (f) if so, the details thereof and if not, the reasons therefor; and
- (g) by when Government plans to implement this scheme throughout the country?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB DADARAO DANVE): (a) to (g) There is no proposal under consideration of the Government to exclude taxpayers and Government employees from the purview of Targeted Public Distribution System (TPDS).

Government of India has notified the National Food Security Act, 2013 (NFSA) on 10.09.2013, under which State Government/Union Territory (UT) Administrations are required to evolve the criteria for identification of priority households and conduct their actual identification, within the coverage determined for each State/UT, for receiving subsidised foodgrains under TPDS.

During a Conference of Ministers of Consumer Affairs, Food and Public Distribution of States/UTs, held on 04.07.2014 to *inter alia* review the implementation of NFSA, it was suggested that though the criteria for identification of households is to be evolved by States/UTs, while identifying the eligible households they should ensure that Scheduled Caste and Scheduled Tribe households are included, except those in Government service, public sector undertakings or autonomous institutions or income tax payees.

Regulation on e-commerce market

2261. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether Government's attention has been drawn to the fast growing e-commerce market in the country;
 - (b) if so, the main players in this field and the market share of their business;
- (c) whether Government has any plan to bring about some kind of regulation in this sector; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB DADARAO DANVE): (a) and (b) At present no official data on e-commerce industry is being complied/available.

(c) and (d) Presently there is no such proposal for a separate regulatory framework for e-commerce under consideration.

Payment of wages for loading and unloading

2262. SHRI NEERAJ SHEKHAR:

SHRI ALOK TIWARI:

SHRI ARVIND KUMAR SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether there is any official rate for payment of wages to labourers who load and unload bags of foodgrains in FCI;
 - (b) if so, the details of rate at which labourers are paid wages per bag;
 - (c) if not, the reasons therefor; and
- (d) the details of total payment made to loaders/labourers in FCI for loading and unloading bags during last year and the current year along with the rate at which wages were paid per load/unload of a bag, State-wise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB DADARAO DANVE): (a) Yes Sir.

(b) Departmental Labour.

The pay scales of the different category of Departmental labour are as under:

Sl. No. Designation/Category		Pay scales
I.	Sardar/Mukadum	₹ 15,600-36,800
2.	Mandal/Tindai	₹ 14,900-34,600
3.	Handling Labour/Loader	₹ 14,400-32,300
4.	Ancillary Labour/Godown Mazdoor/Modiastitcher	₹ 14,100-31600